

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari, AM & Shri George Mathan, JM

ITA No.63/Coch/2020 : Asst.Year 2008-2009

M/s. Perinthalmanna Service Co-operative Bank Limited Ooty Road, Perinthalmanna Malappuram - 679 322. PAN : AACAP8881D.	Vs.	The Income Tax Officer Ward 4 Tirur.
(Appellant)		(Respondent)

Appellant by : None - Withdrawal Application -
Respondent by : Sri.Mritunjaya Sharma, Sr.DR

Date of Hearing : 14.09.2020	Date of Pronouncement : 14.09.2020
-------------------------------------	---

ORDER

Per Bench :

This appeal at the instance of the assessee is directed against the order of the CIT(A), dated 21.11.2019. The relevant assessment is 2008-2009.

2. At the very outset, the learned Counsel for the assessee has placed a letter dated 3rd July, 2020 stating therein that the assessee wants to settle the matter under the "*Vivad-se-Vishwas*" Scheme, and hence, requested for permission to close the appeal filed by the assessee, as not pressed. The learned Departmental Representative did not raise any objection for the same. We, therefore, permit the assessee to close the appeal filed by the assessee, as not pressed.

3. In the result, the appeal filed by the assessee is dismissed as not pressed.

Order pronounced on this 14th day of September, 2020.

Sd/-
(George Mathan)
JUDICIAL MEMBER

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Cochin, dated 14th September, 2020
Devadas G*

Copy to :

1. The Appellant
2. The Respondent
3. The CIT(A), Kozhikode.
4. The Pr.CIT, Kozhikode.
5. The DR, ITAT, Kochi
6. Guard File.

Asst.Registrar/ITAT/Kochi